

(6)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

O.A 341/87

Stamp No. 126 of 1987.

Shri R.L. Mehta,
Municipal Building,
Upper floor,
Vasco-da-gama,
Goa - 403 802.

... Applicant.

V/S

1) Union of India,
Ministry of Labour,
Government of India,
Through the Secretary,
Shram Shakti Bhavan, Rafi Marg,
New Delhi - 110 001.

2) The Chief Labour Commissioner(Central),
Ministry of Labour, Government of India,
Shram Shakti Bhavan, Rafi Marg,
New Delhi - 110 001.

3) Regional Labour Commissioner(Central),
2nd floor, Wakefield House,
Sprott Road, Ballard Estate,
Bombay - 400 038.

... Respondents.

Coram: Hon'ble Member(A), J.G. Rajadhyaksha.

Hon'ble Member(J), M.B. Mujumdar.

Tribunal's Order:-

(Per Member, J.G. Rajadhyaksha) Dated: 2.3.1987.

Mr. V.G. Rege, Advocate for the Applicants has submitted these two applications to-day pointing out that in similar cases the Bombay Bench of the Tribunal has already passed orders on 9.12.1986 about transfer of the applications from the Bombay Bench to the Principal Bench. Though the applications were numbered as O.A. 403/86 and 404/86, it is noticed that the applications are not in proper proforma. Mr. Rege undertakes to put the applications in the proper form and also supply adequate number of copies thereof to the Tribunal's office.

On receipt of the same the following orders will become effective:-

" It was pointed out that similar cases have been filed in other Benches of the Central Administrative Tribunal. A copy of the order sheet of the Central Administrative Tribunal, Calcutta Bench vide Exhibit 'H' is a similar case where it has been admitted and ordered " The applicant need not file any application for the November 1986 examination and not filing of the application will not stand as a bar to his rights/grievances as sought to be remedied by this application."

The applicant in this case appeared in the November 1986 examination; but he pleads that until the final orders on these cases are passed he should not be reverted. His plea is accepted. The respondents should not take any action till the final orders in the cases are passed.

As a number of cases on similar points have been filed at various Benches and three more cases are before this Bench to-day it is suggested that the cases may be transferred to the Principal Bench for final decision so that there are no conflicting orders."



True copy

Decided

SECTION OFFICE
CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH,
NEW BOMBAY 400 614

Sdr
(J.G. RAJADHYAKSHA)
MEMBER(A).

Sdr
(M.B. MUJUMDAR)
MEMBER(J).